

ITEM NO.47

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. PAVANESH D.

Criminal Appeal No(s). 119/2020

NOOR HASAN ALIAS NOORA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Crl.A. No. 1625/2021 (II)

Date : 03-02-2023 This appeal was called on for hearing today.

For Appellant(s)

Mr. Rajesh Srivastava, AOR
Mr. Gaurav Verma, Adv.
Mr. Neeraj Datt Gaur, Adv.

For Respondent(s)

Mr. Sarvesh Singh Baghel, AOR
Mr. Divyanshu Sahay, Adv.
Mr. Ajay Kumar Prajapati, Adv.
Ms. Pooja Singh, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Service is complete.

Case involves offence under Section 302 of IPC with life imprisonment.

Records of the case are already received.

Four weeks time, is granted to Ld. counsel for appearing parties, to file additional documents, if any.

After the expiry of said period, matters shall be processed for listing before the Hon'ble Court as per rules.

PAVANESH D.
Registrar

pm